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Depository Participant are provided in the Notice of EGM.
By order of the Board of Directors of
ATUL AUTO LIMITED
(Paras J Virangama)
Company Secretary & Compliance Officer
Place : Shapur (Dist. Rajkot)
Date : 13-10-2022



STRESSED ASSET MANAGEMENT BRANCH :
104, Ground floor, Bharat Houses, M. S. Marg, Fort, Mumbai-400 001, Maharashtra
Web-site : www.unionbankofindia.co.in E-mail : samvmbai@unionbankofindia.bank

POSSESSION NOTICE [Rule 8 (1)]
[For immovable property]

WHEREAS, The undersigned being the Authorized Officer of the **Union Bank of India**, under the securitization and reconstruction of financial assets and Enforcement of Security Interest (Second) act 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 3 of the security interest (Enforcement) Rules 2002, issued a Demand Notice dated 02.02.2019 calling upon **1. M/s. Nirmal Lifestyle Ltd. 2. Mr. Dharmesh Sardarmal Jain**, Nirmal House, Nirmal Nagar, Goregaon, Mulund Link Road, Mulund (W), Mumbai-400 080, to repay the amount mentioned in the notice being ₹ 37,97,13,317/- (Rs. Thirty Seven Crore Ninety Seven Lakh Thirteen Thousand Three Hundred Seventeen Only) within 60 days of receipt of said notice.

The Borrowers / Guarantors having failed to repay the amount, notice is hereby given to the Borrowers / Guarantors and the public in general that the undersigned has taken possession of property described here in below in exercise of powers conferred on him / her under Section 13 (4) of the said act read with rule 8 of the said rules on this **12th day of October of the year 2022.**

The Borrower & Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India** for an amount of ₹ 37,97,13,317/- (Rs. Thirty Seven Crore Ninety Seven Lakh Thirteen Thousand Three Hundred Seventeen Only) with further interest & expenses there on until full payment.

The borrower's attention is invited to provisions of Section 13(8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY :

All the piece of Land together with the proposed building "Discovery" to be constructed thereon admeasuring about 7731 square meters or thereabouts and saleable be area of 5,00,000 square feet respectively and bearing CTS No. 491 A/8 of Village Nahur, Taluka Kurla in the Registration District and Sub District of Bombay Suburban and in the District of Mumbai City and Suburban and bounded as follows:- * On or towards the East by :- L. B. S. Marg; * On or towards the South by :- Land having building under construction CTS No. 491 A/9 & 491A (Part); * On or towards the North by :- Residential & Commercial building under construction; * On or towards the West by :- Residential & Commercial building under construction CTS No. 491.

Date : 12.10.2022
Place: Mumbai, Maharashtra
Sd/-
Authorised Officer, **UNION BANK OF INDIA**

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VJAYDEEP DEVELOPERS LLP

RELEVANT PARTICULARS	
1. Name of corporate debtor	VJAYDEEP DEVELOPERS LLP
2. Date of incorporation of corporate debtor	28/02/2016
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAF-8112
5. Address of the registered office and principal office (if any) of corporate debtor	G-2/3, Gajlaxmi Apartment, off Ram Mandir Road, Baabhai Naka, Borivali (W) Mumbai - 400092.
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 04 th October, 2022 Date of Receipt of Order: 11 th October, 2022
7. Estimated date of closure of insolvency resolution process	10 th April, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	VISHNU KANT KABRA IP No: IBB/IPA-001/PA-P-02178/2021-2022/13747
9. Address and e-mail of the interim resolution professional, as registered with the Board	903, MAYFAIR GREENS, S.V. ROAD, KANDIVALI WEST, MUMBAI-400067 Email Id: IPVISHNUKABRA@GMAIL.COM
10. Last date for submission of claims	31/10/2022

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vjaydeep Developers LLP on 04th October, 2022 order no. C.P. No. 898/NCLT/MB/C-IV/2021 and the same was received on dated 11th October, 2022.

The creditors of Vjaydeep Developers LLP, are hereby called upon to submit their claims with proof on or before October 31, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 05 which is G-2/3, Gajlaxmi Apartment, off Ram Mandir Road, Baabhai Naka, Borivali (W), Mumbai - 400092.

The Claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulations 7, 8, 9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen and Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Vishnu Kant Kabra
Date and Place : 11/10/2022, Mumbai

Amal Ltd

310 B, Veer Savarkar Marg, Dadar (West), Mumbai 400028, Maharashtra, India
sec@amal.co.in | (+91 22) 62559700 | www.amal.co.in
CIN: L24100MH1974PLC017594

act of standalone and consolidated unaudited financial results for the quarter I six months ended on September 30, 2022
[In terms of Regulation 47(1)(b) of the SEBI (Listing Obligation and Disclosure Requirements) Regulation 2015]

	Standalone						Consolidated						(₹ lakhs)
	Quarter ended on			Six months ended on			Quarter ended on			Six months ended on			
	September 30, 2022	June 30, 2022	September 30, 2021	September 30, 2022	September 30, 2021	March 31, 2022	September 30, 2022	June 30, 2022	September 30, 2021	September 30, 2022	September 30, 2021	March 31, 2022	
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	
Income tax	1,152.02	1,091.68	1,104.88	2,243.70	1,384.43	4,348.01	1,490.01	1,090.25	1,104.88	2,580.26	1,384.43	4,348.01	
Corporate tax	24.25	(166.99)	15.56	(142.74)	(210.47)	332.37	(598.86)	(246.50)	(20.32)	(845.36)	(263.65)	161.97	
Income tax expense for the period (after tax after tax)	17.27	(116.85)	13.94	(99.58)	(154.09)	242.78	(598.21)	(180.11)	(13.46)	(778.32)	(194.49)	110.94	
Income tax expense for the period (after tax after tax)	16.91	(117.21)	*13.72	(100.30)	(154.53)	241.34	(598.57)	(180.47)	(13.68)	(779.04)	(194.93)	109.50	
Income tax expense for the period (after tax after tax)	942.50	942.50	942.50	942.50	942.50	942.50	942.50	942.50	942.50	942.50	942.50	942.50	
Equity share of (per share at the end of the reporting year end)	0.18	(1.24)	0.15	(1.06)	(1.63)	2.58	(6.35)	(1.91)	(0.14)	(8.26)	(2.06)	1.18	

filed format of results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The details in prescribed format on the websites of the Stock Exchange (www.bseindia.com) and the Company (www.amal.co.in).

For Amal Ltd
Sd/-
(Rajeev Kumar)
Managing Director



Name of Holders	Kind of Securities and Face Value	No. of Securities	Distinctive No.	Folio No.	Certificate No.
KARUNA VIJ	EQUITY Rs.1/-	750	44959161-44959910	HLL 1125905	5048035

PLACE
PATIALA

DATE
15-10-2022

Name of Applicants
NISCHAL VIJ

नमुना अ
जाहिर अधिसूचना
(इनसॉल्व्हन्सी अॅण्ड बँकरप्टसी बोर्ड ऑफ इंडिया (इनसॉल्व्हन्सी रिजोल्यूशन प्रोसेस फॉर कॉर्पोरेट फर्सन्स) रेग्युलेशन्स, २०१६ चे नियम ६ अन्वये)
विजयदीप डेव्हलपर्स एलएलपीच्या धनकोंचे लक्ष वेधण्याकरिता

आवश्यक तपशील

१	कॉर्पोरेट व्यक्तीचे नाव	विजयदीप डेव्हलपर्स एलएलपी
२	कॉर्पोरेट व्यक्तीची स्थापना तारीख	२८.०२.२०१६
३	ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट व्यक्तीची स्थापना/नोंदणीकरण झाले आहे	कंपनी निबंधक - मुंबई
४	कॉर्पोरेट व्यक्तीचे कॉर्पोरेट ओळख क्र./मर्यादित दायित्व ओळख क्र.	एएएफ-८११२
५	कॉर्पोरेट व्यक्तीचे नोंदणीकृत कार्यालय व प्रधान कार्यालयाचे (काही असल्यास) पत्ता	जी-२/३, गजलक्ष्मी अपार्टमेंट, राम मंदिर रोड, बाभईनाका, बोरिवली (प.), मुंबई-४०००९२.
६	कॉर्पोरेट व्यक्तीच्या संदर्भात दिवाळखोरी प्रारंभ तारीख	आदेश दिनांक: ४ ऑक्टोबर, २०२२ आदेश प्राप्त दिनांक: ११ ऑक्टोबर, २०२२
७	अपतदार ठराव प्रक्रियासमामी अंदाजित दिनांक	१० एप्रिल, २०२३
८	अंतरिम ठराव प्राधिकारी म्हणून कार्यरत अपतदारी अधिकऱ्याचे नाव व नोंदणी क्रमांक	विष्णु कान्त काबरा आवपी क्र.: आयबीबीआय/आवपीए-००१/आवपी-पी-०२१७८/२०२१-२०२२/१३७४७
९	मंडळासह नोंदणीकृत प्रमाणे अंतरिम ठराव प्राधिकार्याचे पत्ता व ई-मेल	९०३, मेफेअर ग्रिन्स, एस.व्ही. रोड, कांदिवली पश्चिम, मुंबई-४०००६७. ई-मेल: IPVISHNUKABRA@GMAIL.COM
१०	दावा सादर करण्याची अंतिम तारीख	३१.१०.२०२२

वेधे सूचना देण्यात येत आहे की, दिनांक ४ ऑक्टोबर, २०२२ रोजी विजयदीप डेव्हलपर्स एलएलपीच्या विरोधात कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया प्रारंभ करण्याचे आदेश राष्ट्रीय कंपनी कायदा न्यायाधिकरणाने दिला आहे. आदेश क्र.सी.पी.क्र.८९८/एनसीएलटी/एमबी/सी-४/२०२१ आणि दिनांक ११ ऑक्टोबर, २०२२ रोजी प्राप्त.

विजयदीप डेव्हलपर्स एलएलपीच्या धनकोंना वेधे कळविण्यात येत आहे की, बाब क्र.५ मध्ये नमूद पत्त्यावर अंतरिम ठराव अधिकाऱ्याकडे ३१ ऑक्टोबर, २०२२ रोजी किंवा त्यापूर्वी त्यांच्या दाव्याचे पुरावे सादर करावे, पत्ता: जी-२/३, गजलक्ष्मी अपार्टमेंट, राम मंदिर रोड, बाभईनाका, बोरिवली (प.), मुंबई-४०००९२.

इनसॉल्व्हन्सी अॅण्ड बँकरप्टसी बोर्ड ऑफ इंडिया (इनसॉल्व्हन्सी रिजोल्यूशन प्रोसेस फॉर कॉर्पोरेट फर्सन्स) रेग्युलेशन्स, २०१६ च्या अधिनियम ७, ८, ९ व ११ च्या विहित नमुना बी, सी, डी, इ व एफ मध्ये कार्यरत असलेले धनको (कामगार व कर्मचारी व्यतिरिक्त), वित्तीय धनको, कामगार किंवा कर्मचारी, कामगार व कर्मचारींचा अधिकृत प्रतिनिधी व अन्य इतर भागधारकाद्वारे विहित नमुनात दावे सादर करावेत.

आर्थिक धनकोंनी त्यांचे दाव्याचे पुरावे फक्त विद्युत स्वरूपातच सादर करावेत. कार्यचालक भागधारकांना तसेच कामगार व कर्मचारी यांनी त्यांच्या दाव्याचे पुरावे व्यक्तित्वात, टपालाद्वारे किंवा विद्युत स्वरूपात सादर करावेत. दाव्याचे चुकीचे किंवा फसवे पुरावे सादर केल्यास दंडात्मक कारवाई केली जाईल.

अंतरिम ठराव प्राधिकार्याचे नाव व स्वाक्षरी : विष्णु कान्त काबरा
दिनांक व ठिकाण : ११.१०.२०२२, मुंबई

On Dead Dated 31/03/2022 under Doc No. TNN-10-6055-2022 Dated 12/04/2022, herein making our clients as the present owners of the said Flat. Our client through this public notice, hereby called upon the public enlarge that if any person/s have any claim/s or right, title, interest in respect of the said Flat and/or shares or any part or portion thereof by way of inheritance, share, sale, purchase, mortgage, lease, lien, license, gift, attachment, or, encumbrance howsoever or otherwise, shall lodge their respective claims at our office having address as mentioned below within 15 (Fifteen) days from the date of publication of this notice, failing which the claims, if any, of such person shall be treated as waived and/or abandoned and not binding on our client. SD/

(Rajendra Singh Rajpurohit),
Advocate High Court, Mumbai,
Shop No. 9, Asmita Orient C.H.S. Ltd.,
Near Asmita Club, Mira Road (E),
Dist. Thane - 401107.
Place: Mira Road Date: 15.10.2022

जाहिर नोटीस
सर्व लोकांना ह्या नोटीसीने कळविण्यात येते कि, श्री रितेशकुमार नवीनभाई शाह, हे फ्लॅट नं. बी/११०, पहिला मजला, बलदेव सदन को-ऑप. होसिंग सो. लि., महाराणा प्रताप रोड, भाईदर प. जि. ठाणे, चे मालक असून त्यांच्याकडून सदर फ्लॅटसंबंधित मेसर्स सतनाम बिल्डर्स व श्री मार्कस जे. ब्रेगॅन्झा, ह्यांच्यामध्ये निघादित झालेला ता. २० डिसेंबर १९८२, चा बिल्डरच्या मूळ करारनामा हरवलेला आहे. तरी सदर फ्लॅटवर कोणाही व्यक्तीचा हक्क असेल तर त्यांनी ही नोटीस प्रसिद्ध झाल्यापासून १४ दिवसांचे आत आपल्याजवळील पुराव्यासह ए/१०४, न्यू श्री सिद्धिविनायक सी.एच.एस. लि., स्टेशन रोड, भाईदर (प.), जि. ठाणे - ४०११०१, ह्या पत्त्यावर लेखी कळवावे, अन्यथा तसा कुठल्याही प्रकारचा हक्क हितसंबंध नाही असे समजण्यात येईल.

सही/-
सुनील बी. गारोडिया
(वकील, उच्च न्यायालय मुंबई)
ठिकाण: भाईदर दि. १५/१०/२०२२

PUBLIC NOTICE
Mr. Prakash Kishanji Khilasa



करण्याबाबत कोणा व्यक्ती जागेबाबत कोण हक्क, हित इत्यादी प्रकाशनापासून पुराव्यासह खोटे अथवा माझे समासीनंतर प्रा उपरोक्त जागेच्या पुर्ण करतील. आज दिनांकीत नॅट्र आर. सि वकील उच्च दुकान क्र.६८, हिरानंदानी गाड, मोबा.: ९०२९५

सर्वसामान्य जणांनी, माझे अधिकाऱ्यांक, राज्यल स्विकार कुळगाव, तालु मालक (१) श्री (२) श्री. विद्या करण्याची इच्छा केले आहे की, (बिल्डर) आणि १६.०३.२०१६ करारनामा तसेच आहेत. जर वारासाहक, विरुद्ध मालकीहक, व अधिभार, वकील अधिकाऱ्यांच्यांनी सदर सुखालील स्वाक्षरी कळवावे, अन्य स्थगित केले परतचा अधिव सर्व अधिभारा दिनांक: १५.१० ठिकाण: बदला ४, वैशाली